

(b) if so, the reasons therefor; and

(c) whether the Delhi Administration was consulted before imposing these restrictions?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) No, Sir. The Railway Board does not impose any restriction on booking of traffic. Northern Railway administration did, however, impose restriction on the booking of coal to Tuglakabad from 19-11-69 to 10-12-69.

(b) Restriction had to be imposed due to heavy accumulation of unloaded coal at the railway siding caused by slow removal by the consignees. During the month of November, 1969, daily average removal of unloaded coal was 8.2 wagons against unloading of 12.4 wagons. By the end of November 1969, contents of as many as 163½ wagons of coal were lying on the ground waiting to be removed.

(c) No. Temporary operating restrictions are imposed by the Railways whenever the traffic offering to be handled outrips the handling capacity due to temporary congestion. Local Administrations are not consulted prior to the imposition of such temporary restrictions.

**डिबाई स्टेशन (उत्तर रेलवे) पर कर्मचारियों के क्वार्टरों के लिए बिजली**

4128. श्री यशपाल सिंह :

श्री प० ला० बारूपाल :

श्री श्रीकार लाल बेरवा :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अलीगढ़-बरेली लाइन पर डिबाई स्टेशन पर बिजली की व्यवस्था कर दी गई है ;

(ख) यदि हां, तो क्या यह भी सच है कि कर्मचारियों के क्वार्टरों को, जिन में स्टेशन मास्टर डिबाई का क्वार्टर भी शामिल है ; अभी तक बिजली क कनेक्शन नहीं दिया गया है ; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

**बिधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) :** (क) जी हां ।

(ख) जी हां ।

(ग) धनाभाव क कारण इन क्वार्टरों में बिजली लगाने का काम शुरू नहीं किया गया है ।

**Committee for examining Expenditure on General Elections**

4129. SHRI VIKRAM CHAND MAHAJAN: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether there is any proposal to appoint a Committee to examine the question of election expenses of candidates in the General Elections; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): (a) and (b). No, Sir, however, the Election Commission is considering a number of proposals to check heavy expenditure incurred by candidates in general elections.

**Recruitment of Staff in Law Ministry**

4130. SHRI S. N. MISRA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) how many new appointments have been made in his Ministry from April, 1967 upto date of technical and non-technical hands drawing a salary of over Rs. 700 per month;

(b) the details thereof, State-wise;

(c) out of these appointments how many have been made through the Union Public Service Commission; and

(d) the reasons for not having made all the appointments through the Union Public Service Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): (a) Technical ... Nil, Non-technical ... 60.

(t) Andhra Pradesh	4
Bihar ...	2
Delhi	4
Gujarat ...	1
Haryana	2
Kerala ...	8
Madhya Pradesh	4
Maharashtra ...	4
Mysore	1
Orissa	1
Punjab	2
Rajasthan ...	3
Tamil Nadu ...	3
Uttar Pradesh ...	18
West Bengal ...	3

(c) and (d). 50 appointments have been made through the Union Public Service Commission. *Ad hoc* arrangements had been made in the remaining 10 posts, under the Union Public Service Commission (Exemption from Consultation) Regulations, 1958, pending selection of suitable candidates thereto through the Commission. The Commission has since selected candidates for appointment to two of the above 10 posts.

#### **Literacy Among Scheduled Castes/ Scheduled Tribes**

4131. SHRI P. C. ADICHAN:

SHRI HIMATSINGKA:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) how far education has spread amongst the Harijans, i.e. Scheduled Castes and Scheduled Tribes people in each State since Independence, showing percentage of literacy among males and females:

(b) the amount spent on their education since Independence by the Central/State Governments;

(c) how the figures of literacy amongst Harijans at the time of Independence and as at present compare with the corresponding figures for non-Harijans, and

(d) what percentage of literacy is to be achieved before the special protection and reservations for Harijans as envisaged in the Constitution, can be abolished and the details of the phased programme, if any, to achieve that objective?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) Literacy figures for the Scheduled Castes and Scheduled Tribes were collected for the first time in 1961 census. A statement detailing the State-wise figures showing percentage of literacy among males and females as estimated in the 1961 census is laid on the Table of the House. [*Placed in Library. See No. LT-2391/69.*]

(b) A total sum of Rs. 154.14 crores was spent upto 1968-69.

(c)	Percentage of Literacy	
	1951	1961
General ...	16.6	24.04
Scheduled Castes *		10.27
Scheduled Tribes ..		8.53

\*Authentic figures are not available.

(d) The educational advancement of the Scheduled Castes and Scheduled Tribes is related to the general level of literacy. It is not, therefore, possible to prescribe rigid percentages or date lines.

#### **Corporation in Public Sector to Run Paper Pulp and Newsprint Plants**

4132. SHRI YASHPAL SINGH:

SHRI HIMATSINGKA:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is proposed to set up a Corporation to run paper pulp and newsprint plants in the public sector; and